

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 229  
IB-335/ND/2020**

**IN THE MATTER OF:  
Mr. Abhishek Gupta**

**...PETITIONER**

**Vs.**

**M/s. Fiitjee Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Swarna, Adv.  
For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the learned counsel for the operational creditor. No one has appeared on behalf of the corporate debtor. Let urgent notice be served to the corporate debtor by email as well as speed post by the Registry regarding next date of hearing and also for filing the reply of the corporate debtor in the matter. Post the matter to 14.01.2021.

-sd-

**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Anjula)